

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

E.A. NO. 66 of 2025

IN

ORIGINAL APPLICATION NO. 492 OF 2022

IN THE MATTER OF:

**GREENWOOD CITY VILLA JAN WELFARE SOCIETY &
ANR. ...APPLICANTS**

VERSUS

**GODWIN CONSTRUCTION COMPANY PVT. LTD. & ORS.
...RESPONDENTS**

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DATE: 18.05.2025

PLACE: NEW DELHI

THROUGH:



(RACHIT MITTAL)

ADVOCATE FOR RESPONDENT NO. 2

RM Law Chambers

MZ- 24 & 25, Ansal Fortune Arcade,

Sector 18, Noida, U.P. – 201 301

Contact No.: 0120- 4998794

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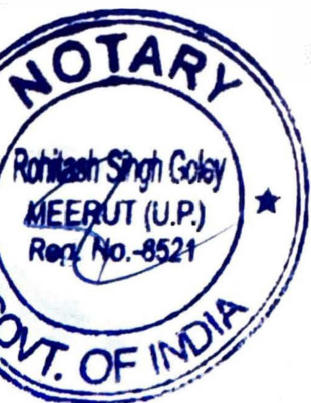
REPORT ON BEHALF OF RESPONDENT NO. 2, I.E.,

MEERUT DEVELOPMENT AUTHORITY IN

COMPLIANCE WITH THE ORDER DATED 18.03.2026

I, Sanjay Kumar Meena, S/o Amar Singh Meena, aged about 30 years, working as Vice Chairman, in the office of Meerut Development Authority, Civil Lines, Vikas Bhawan Meerut (U.P.) 250003, do hereby solemnly affirm and declare as under:-

1. I state that I am the Vice Chairman of the Meerut Development Authority and is therefore competent to affirm the present affidavit on behalf of the Meerut Development Authority (hereinafter referred to as "*MDA/Answering Respondent*").
2. I state that this Hon'ble National Green Tribunal (hereinafter referred to as "*Hon'ble Tribunal*") vide Judgment/Order dated



[Signature]

उपाध्यक्ष
मेरठ विकास प्राधिकरण
मेरठ।

04.03.2025 disposed off the Application bearing O.A. No. 492 of 2022 filed by Green Wood City Villa Jan Welfare Society & Anr. (hereinafter referred to as "**Applicants**") wherein it was directed to the MDA to take necessary steps to ensure that sewage is not collected in the project area and in case the same is connected then the connected pipeline needs to be replaced by the MDA. The relevant excerpt of the judgment/order is reproduced hereinbelow for the ease of reference:-

"83. In view of the above, we dispose of this OA with the following directions:

**** ***

(VII) MDA, in the meantime, shall take necessary steps to ensure that sewage is not collected in the project area in violation of Section 24 of Water Act, 1974 and if connecting pipeline is to be replaced with a higher capacity line, necessary steps shall be taken by MDA. This action shall be taken by MDA within 02 months."

3. I state that the Applicants filed an Execution Application no. 66 of 2025 of judgment/order dated 04.03.2025 passed by this Hon'ble Tribunal.
4. I state that the MDA filed a Compliance Affidavit on 17.03.2026 in which 15 days' time was sought by the MDA to replace the operational pump in the sump with a higher capacity pump.



A handwritten signature in blue ink, appearing to be "Sham", written over a horizontal line.

उपाध्यक्ष
मेरठ विकास प्राधिकरण
मेरठ।

5. I state that the MDA has replaced the operational pump in the sump with a higher capacity pump and completed the upgradation of the entire pumping assembly. Photographs of necessary steps taken by the MDA are being annexed herewith and marked as ANNEXURE A-1.
6. I state that this Hon'ble Tribunal *vide* Order dated 18.03.2026 directed the MDA to file the said report in the format of the compliance affidavit.


DEPONENT

VERIFICATION

I, the deponent hereinabove, do hereby verify and state that the contents of paras 1 to 6 of the Compliance Affidavit are true and correct to the best of my knowledge and belief derived from the official record and no part of it is false and nothing material has been concealed therefrom.

Verified and signed at Meerut on 18th day of May, 2026.

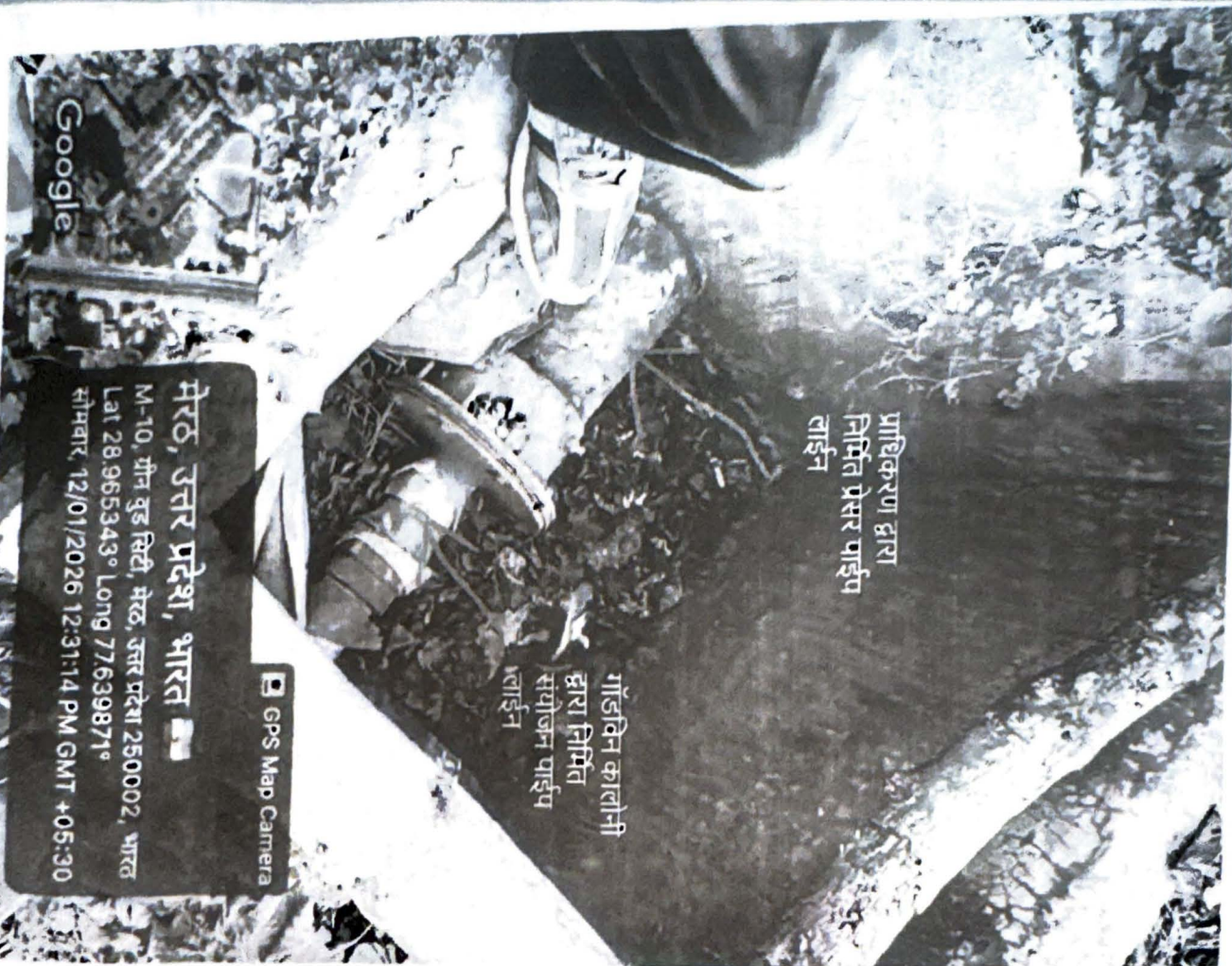

DEPONENT



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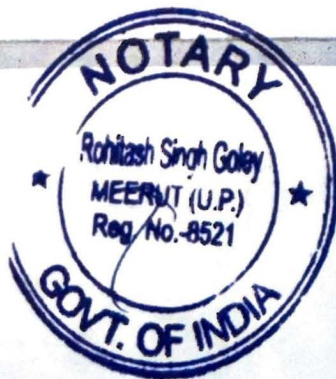
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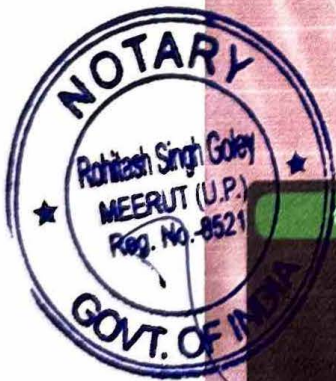
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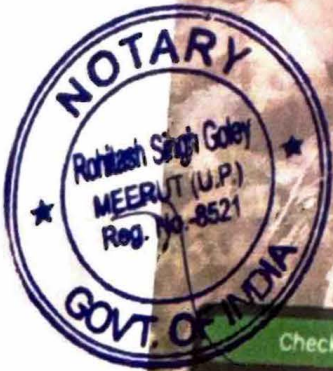
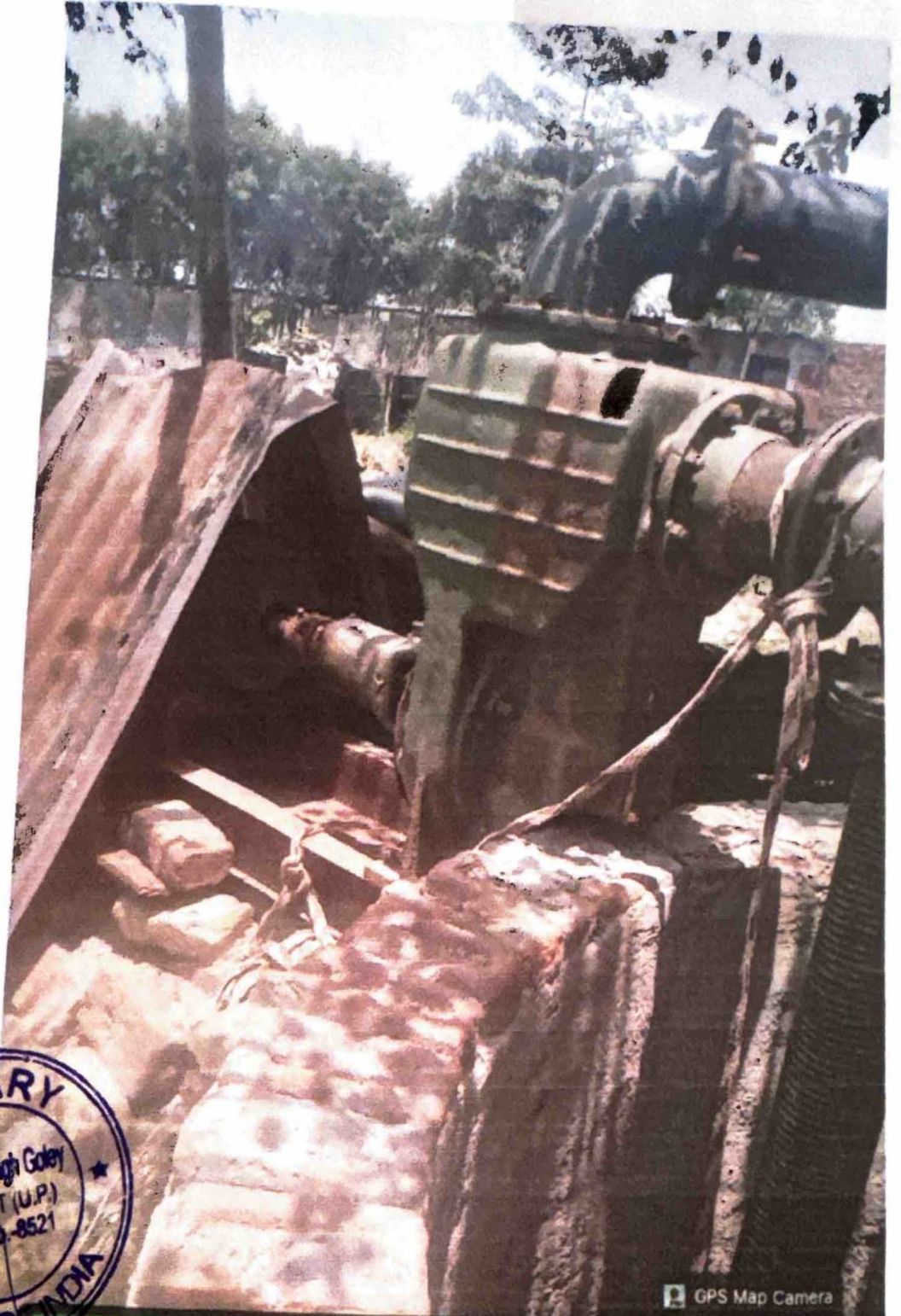
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